

**IN THE INCOME TAX APPELLATE TRIBUNAL SURAT BENCH, SURAT
(HYBRID MODE)**

**BEFORE MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
& SHRI BIJAYANANDA PRUETH, ACCOUNTANT MEMBER**

I.T.A. No.76/Srt/2025
(Assessment Year: 2017-18)

Krafto Charitable Foundation, Shalimar Industrial Est, Dayat Falia, Silvasa, Fatepur, Amla B.O., Dadra & Nagar Haveli-396230	Vs.	Income Tax Officer, Exemption Ward, Surat
[PAN No.AABTK9360L]		
(Appellant)	..	(Respondent)

Appellant by :	Ms. Hasti Vyas, A.R.
Respondent by:	Shri Ravi Kant Gupta, CIT DR

Date of Hearing	19.08.2025
Date of Pronouncement	19.08.2025

ORDER

PER SUCHITRA KAMBLE - JUDICIAL MEMBER:

Before us, the assessee submitted an application dated 28.04.2025 stating therein that assessee does not wish to proceed with the matter as the delay in filing of Form 10B has been condoned by the CIT(E) and he wants to withdraw the present appeal.

2. The D.R. for the Revenue stated that he has no objection to withdraw the appeal.

3. In view of the submission by the assessee, the appeal filed by the assessee stands dismissed as withdrawn.

This Order pronounced in Open Court on	19/08/2025
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Sd/-
(BIJAYANANDA PRUETH)
ACCOUNTANT MEMBER

Ahmedabad; Dated 19/08/2025
TANMAY, Sr. PS

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

TRUE COPY

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A)-
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, सूरत / DR, ITAT, Surat
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, सूरत / ITAT, Surat